

Police station vandalised over custodial death, officials claim suicide in Bihar

MUZAFFARPUR (BIHAR), FEB 6

A police station in Bihar's Muzaffarpur district was vandalised by a violent mob on Thursday over a custodial death, officials said. According to senior officers of the district police, the SHO of Kanti police station and two other officials have been suspended following the incident.

Police, however, claimed that Shivam Kumar, arrested by the police for his alleged involvement in a theft case, died by suicide by hanging himself inside the lockup. Family members of the deceased, however, alleged that he died in custody due to police brutality. Speaking to reporters, Muzaffarpur Senior Superintendent of Police (SSP) Shushil Kumar said,



"Preliminary investigations, based on CCTV footages, revealed that Shivam died by suicide by hanging himself inside the lockup of Kanti police station around 3 am on Thursday."

"Since it's a custodial death, departmental actions have been taken against the erring police officials, including the SHO of the police station. Three officials have been suspended with immediate effect," he said.

Forensic experts have been sent to the spot and a team of three doctors will conduct the post-mortem examination, the SSP said.

When asked about the allegations levelled by the family members of the deceased, the SSP said, "The district police have approached the authorities concerned for a magisterial and judicial probe into the matter. Things will become clear only after the post-mortem examination. Investigations are being conducted as per guidelines issued by the Supreme Court and the National Human Rights Commission (NHRC) in such cases."

As the news of the man's death spread, his relatives along with a large group of people went on a rampage, damaging furniture of the police station. The situation could be brought under control only after the intervention of senior police officers.- PTI

Times of India

Thana vandalised as custodial death sparks violence in Muz

<https://timesofindia.indiatimes.com/city/patna/thana-vandalised-as-custodial-death-sparks-violence-in-muz/articleshow/117988728.cms>

Kshitiz, Feb 6, 2025, 21:11 IST

Patna: A suspicious death in police custody triggered violence in the Kanti police station area of Muzaffarpur on Thursday. The deceased, Anand Kumar alias Shivam Jha (35), had been arrested by the police in connection with a theft case. Shivam's body was found hanging from a window in the police lockup on Thursday morning. While the police claimed that Shivam died by suicide, his family members and locals alleged he was brutally beaten to death by the police.

The incident led to widespread outrage with an angry mob vandalising the police station and attacking police personnel. The situation was brought under control after police lathi-charged the protesters. Three police officers, including the Kanti station in-charge, were suspended for dereliction of duty.

Senior superintendent of police (SSP), Muzaffarpur, Sushil Kumar, said, "We have CCTV footage of the police station and the lockup. Based on the CCTV footage, it appears that Shivam died by suicide by hanging in the lockup with the help of a rope. Two constables and the on-duty (OD) officer were present at the police station at that time. Their negligence is evident. The SHO is also responsible. As a result, the SHO, Sudhakar Pandey, along with the constable and OD officer, have been suspended."

The SSP added that the footage showed the incident occurring around 3.30am on Thursday. "The Forensic Science Laboratory (FSL) team also visited the spot and collected samples. A three-member medical team has been formed to conduct the autopsy in the presence of a magistrate and the entire process will be videographed. This is a case of custodial death in a police lockup, so we are following the guidelines of the National Human Rights Commission and the Supreme Court. A request for a judicial inquiry has also been sent to the district magistrate," the SSP added.

Shivam's mother, Rinku Devi, has filed an application at the police station accusing several police officers, including station head Sudhakar Pandey, of murder. "On the night of Feb 3 at 10.30pm, SHO Pandey, along with his team, took my son from our home to the police station. On Feb 4 at 10pm, we went to the station to meet him. When we arrived, my son was sitting in the lockup. He told us that he had been badly beaten by the cops. When I complained to the SHO, he scolded and drove me away. On Feb 5, I went to the station with some people, and again, the cops insulted and drove me away. Later that evening, my son was taken to court and then brought back and locked up again. On Thursday, we received information that my son had died," she said.

The Hindu

Locals attack police station after man dies in police custody in Muzaffarpur

Police claim the man ended his life by hanging; three policemen, including the SHO of Kanti police station, suspended for negligence

<https://www.thehindu.com/news/national/bihar/locals-attack-police-station-after-man-dies-in-police-custody-in-muzaffarpur/article69188297.ece>

Published - February 06, 2025 07:57 pm IST - Patna

Amit Bhelari

Tension prevailed at Kalwari village in Bihar's Muzaffarpur district after a man died in police custody early on Thursday (February 6, 2025). While angry locals attacked the police station claiming the youth died due to custodial torture, the police said he committed suicide.

Briefing the media, Muzaffarpur Senior Superintendent of Police (SSP) Sushil Kumar said Shivam Jha, 35, was arrested on Tuesday on charges of two-wheeler theft along with two two of his friends. "Based on CCTV footage, prima facie it appears that at 3:30 a.m. on Thursday, Jha ended his life by hanging. Investigation found negligence on the part of the OD [On-Duty] officers, including the guard, constable and SHO [Station House Officer]. All three were suspended."

He further said, "Being a custodial death, we are following guidelines of the Supreme Court and National Human Rights Commission [NHRC]. A team from the Forensic Science Laboratory [FSL] has been called and the entire process would be videographed. The Executive Magistrate will conduct the inquest and I have also written a letter to the District Magistrate to hold his post-mortem under the supervision of three doctors and the procedure will be videographed. We have also written to the District Judge for judicial inquiry."

However, family members of the deceased alleged that the police demanded money to release him and when they couldn't pay them, he was "beaten up mercilessly", after which he died. As news spread, a large number of people from Kalwari and nearby villages reached the police station and vandalised it.

The Opposition Rashtriya Janata Dal slammed the Nitish Kumar government over the incident and said police atrocities were increasing with each passing day. "The police of Nitish Kumar have crossed all limits of brutality! The BJP-Nitish government has crossed all limits of shamelessness and hypocrisy. The man died under suspicious circumstances and the family alleges the police murdered him," the RJD posted on X.

There was heavy police deployment in the village and many senior officials were camping there.

Times Now

Man Dies In Lockup, Police Station Vandalised By Locals In Bihar's Muzaffarpur

Muzaffarpur SSP Sushil Kumar said that a probe has been launched in the custodial death of the man, adding that he died by suicide.

<https://www.timesnownews.com/india/man-dies-in-lockup-police-station-vandalised-by-locals-in-bihars-muzaffarpur-article-117985509>

Authored by: Apoorva Shukla | Updated Feb 6, 2025, 20:58 IST

Muzaffarpur: A police station was vandalised in Bihar's Muzaffarnagar over the death of an individual in custody.

The local police had arrested Shivam Kumar for his alleged involvement in a theft case. The police said that he died by suicide by hanging himself in the lockup. Family members of the deceased, however, alleged that he died in custody due to police brutality.

As the news of the man's death spread, his relatives along with a large group of people went on a rampage, damaging furniture of the police station. The situation could be brought under control only after the intervention of senior police officers.

The police station was vandalised by a violent mob earlier today. The video of the incident has also surfaced.

Muzaffarpur SSP Sushil Kumar said that a probe has been launched in the custodial death of the man, adding that he died by suicide.

"Earlier this morning, the man, Shivam, died in custody. Preliminary investigation, based on CCTV footages, revealed that Shivam died by suicide by hanging himself inside the lockup... The district police have approached the authorities concerned for a magisterial and judicial probe into the matter," said SSP Kumar.

"Investigation is being conducted as per guidelines issued by the Supreme Court and the National Human Rights Commission (NHRC) in such cases," he added.

According to senior officers of the district police, the SHO of Kanti police station and two other officials have been suspended following the incident.

(With inputs from PTI)

Daijiworld

Man dies in police custody in Bihar's Muzaffarpur; three cops suspended

<https://daijiworld.com/index.php/news/newsDisplay?newsID=1269420>

Thu, Feb 06 2025 06:19:22 PM

Patna, Feb 6 (IANS): A man, accused of bike theft, died under mysterious circumstances in Kanti police station in Bihar's Muzaffarpur district on Thursday.

The deceased, Shivam Kumar Jha (35), a resident of Kalwari village was taken into custody by Kanti police station on Tuesday.

Tragically, on Thursday morning, he was found dead in the police lock-up, with authorities suggesting suicide as the cause.

Following this incident, Senior Superintendent of Police (SSP) Sushil Kumar suspended the Station House Officer (SHO) Sudhakar Pandey and two other police personnel for negligence.

The death has led to significant unrest among Jha's family members and residents of Kalwari village, who have accused the police of foul play and are demanding a thorough investigation.

SSP Sushil Kumar stated, "From the CCTV footage, it appears that Shivam Jha, who was in custody, has died under suspicious circumstances.

"Prima facie, it has been found that there was negligence on the part of the on-duty officer and constable. Apart from that, the negligence of the SHO is also visible prima facie. All three have been suspended. This is a case of custodial death in police lock-up, so we are following the guidelines of the National Human Rights Commission and the Supreme Court," he said.

"The situation escalated as people from Kalwari and nearby villages gathered at the police station. They vandalised the police station, prompting senior police officers, including the City SP, Rural SP, City DSP, and Western DSP, along with SSB and district police, to camp at the site to manage the situation and conduct an investigation," the SSP added.

The family members of the victim have accused the police of murder in police custody, alleging that Shivam was picked up two days prior on suspicion of bike theft, along with two of his friends and found dead.

MSN

Man Dies In Lockup, Police Station Vandalised By Locals In Bihar's Muzaffarpur

<https://www.msn.com/en-in/news/India/man-dies-in-lockup-police-station-vandalised-by-locals-in-bihar-s-muzaffarpur/ar-AA1yx2IA>

3h 1 min read

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"Investigation is being conducted as per guidelines issued by the Supreme Court and the National Human Rights Commission (NHRC) in such cases," he added.

Muslim Mirror

Jammu and Kashmir: 25-year-old found dead in custody in Kathua; Mehbooba Mufti demands probe

<https://muslimmirror.com/jammu-and-kashmir-25-year-old-found-dead-in-custody-in-kathua-mehbooba-mufti-demands-probe/>

By Muslim Mirror | February 6, 2025

In a shocking incident from Kathua, 25-year-old Makhan Din, a resident of Perody, Billawar, was found dead on Thursday after being detained by local police on allegations of being an Over Ground Worker (OGW).

Former Chief Minister and PDP leader Mehbooba Mufti has called for an immediate investigation, raising concerns over custodial torture and fabricated charges.

According to Mufti, Din was detained by the Station House Officer (SHO) of Billawar on false accusations. Reports suggest he was brutally thrashed and tortured, leading to a forced confession before his tragic death.

Following the incident, authorities sealed off the area and suspended internet services, causing widespread panic among locals.

Mufti further alleged that the crackdown is ongoing, with more individuals being detained, escalating tensions in the region. Locals claimed that Din had made a video inside a mosque, swearing that he had never seen a militant in the area, contradicting the charges against him.

Despite the gravity of the situation, the police have yet to issue an official statement regarding the circumstances of his death. Post-mortem proceedings are underway to determine the exact cause. The incident has drawn comparisons to similar cases, including the recent civilian death in Baramulla due to Army firing, intensifying demands for accountability from security forces.

The lack of transparency has only added to the distress in the region, with locals fearing further arbitrary detentions. As investigations continue, pressure mounts on authorities to clarify the events leading to Din's death and ensure justice is served.

The case has once again highlighted concerns over alleged human rights violations in Jammu and Kashmir, prompting calls for urgent reforms in security operations. — With Agencies Inputs

firstbihar.com

Bihar News: मानवाधिकार आयोग पहुंचा लॉकअप में युवक की मौत का मामला, रिटायर्ड जज से जांच कराने की मांग

Bihar News: बिहार के मुजफ्फरपुर स्थित कांटी थाना के हाजत में चोरी के आरोपी युवक की संदिग्ध मौत मामला अब मानवाधिकार आयोग पहुंच गया है। पूरे मामले की जांच रिटायर्ड जज से कराने की मांग की गई है।

<https://firstbihar.com/crime/muzaffarpur-crime-news-human-rights-commission-443077>

06-Feb-2025 05:54 PM

By MANOJ KUMAR

Bihar News: मुजफ्फरपुर के कांटी थाना की हाजत में पिछले दो दिनों से बंद चोरी के आरोपी की संदिग्ध हालत में मौत के मामले ने तूल पकड़ लिया है। अब यह मामला राज्य मानवाधिकार आयोग के पास जा पहुंचा है। आयोग के वकील एसके झा ने राष्ट्रीय मानवाधिकार आयोग और राज्य मानवाधिकार आयोग से इसकी शिकायत की है।

उन्होंने अपनी शिकायत दर्ज कराते हुए पूरे मामले की न्यायिक जांच किसी रिटायर जज के देखरेख में कराने की मांग की है ताकि जो भी इस घटना के लिए दोषी हो उनके खिलाफ कार्रवाई हो सके। उम्मीद जताई जा रही है कि अगले सप्ताह इस पूरे कांड के लिए मानवाधिकार आयोग के तरफ से संज्ञान लेकर नोटिफिकेशन जारी कर दिया जाएगा।

मामला मानवाधिकार आयोग के पास पहुंचने के बाद पुलिस के हाथ पांव फूलने लगे हैं हालांकि इस मामले में कार्रवाई करते हुए मुजफ्फरपुर एसएसपी ने कांटी थानेदार समेत तीन पुलिसकर्मियों को सस्पेंड तो कर दिया है। यह मामला मुजफ्फरपुर पुलिस के लिए गले की फांस बन गई है कि आखिर हुआ क्या था जो पुलिस अभिरक्षा में युवक की संदिग्ध हालत में मौत हो गई।

The Mooknayak

भारत में जातिगत अत्याचार—1996 की ये UN रिपोर्ट आज भी प्रासंगिक, जानिए 28 साल बाद अचानक क्यों बनी चर्चा का विषय?

उच्च जाति और निम्न जाति मानसिकता के स्थायी विभाजन को मिटाने का समय: दलित अधिकार प्रवक्ता एडवोकेट आनंद एस. जोंधले ने राष्ट्रपति से दलित कार्यकर्ता और कानूनी विशेषज्ञों की उच्च स्तरीय समिति बनाने की मांग की।

<https://www.themooknayak.com/dalit/this-un-report-of-1996-on-caste-atrocities-in-india-is-relevant-even-today-know-why-it-became-a-topic-of-discussion-after-28-years>

Geetha Sunil Pillai | Published on: 06 Feb 2025, 4:49 pm

नई दिल्ली - सुप्रीम कोर्ट दलित एडवोकेट्स एसोसिएशन के संयोजक एडवोकेट आनंद एस. जोंधले ने राष्ट्रपति को एक पत्र लिखा है। इस पत्र में उन्होंने जाति-आधारित भेदभाव को खत्म करने के लिए संयुक्त राष्ट्र की सिफारिशों को लागू करने की मांग की है।

1996 में संयुक्त राष्ट्र की नस्लीय भेदभाव समिति (CERD) ने कहा था कि भारत में ऊंची और नीची जाति की सोच को खत्म करने के लिए एक बड़े स्तर पर शिक्षा अभियान की जरूरत है। कानूनी सुरक्षा होने के बावजूद दलितों पर अत्याचार जारी हैं।

जोंधले ने राष्ट्रपति से एक विशेष समिति (high powered committee) बनाने की मांग की है, जिसमें दलित कार्यकर्ता और कानूनी विशेषज्ञ शामिल हों। यह समिति समाज के हर स्तर पर जाति-आधारित भेदभाव को खत्म करने की रणनीति बनाएगी।

जोंधले ने बताया कि संयुक्त राष्ट्र के सभी प्रकार के नस्लीय भेदभाव के उन्मूलन पर अंतर्राष्ट्रीय सम्मेलन का 49वां सत्र, जो 17.09.1996 को आयोजित हुआ था, में नस्लीय भेदभाव उन्मूलन समिति ने अपने निष्कर्ष में कहा कि समिति भारतीय जनता को मानवाधिकारों के बारे में शिक्षित करने के लिए एक निरंतर अभियान की सिफारिश करती है। यह अभियान भारत के संविधान और सार्वभौमिक मानवाधिकार साधनों के अनुरूप होना चाहिए, जिसमें सभी प्रकार के नस्लीय भेदभाव के उन्मूलन पर अंतर्राष्ट्रीय सम्मेलन भी शामिल है। इसका उद्देश्य उच्च जाति और निम्न जाति की संस्थागत सोच को समाप्त करना होना चाहिए।

द मूकनायक से बातचीत में जोंधले ने कहा, "वर्ष 1996 में संयुक्त राष्ट्र की सिफारिशों के बावजूद, जिनका उद्देश्य भारत में उच्च जाति और निम्न जाति की संस्थागत सोच को समाप्त करना था, आज भी हर दिन दलित अत्याचार के सैकड़ों मामले सामने आ रहे हैं। भारतीय समाज से जातिवाद को समाप्त करने के तरीके और साधन खोजने के लिए दलित कार्यकर्ताओं/दलित अधिवक्ताओं को शामिल करते हुए एक हाई पावर कमेटी के गठन की मांग की गई है।"

28 साल पहले संयुक्त राष्ट्र की समिति द्वारा व्यक्त की गई प्रमुख चिंताएं

संयुक्त राष्ट्र ने 17 सितंबर 1996 को जारी रिपोर्ट में कई गंभीर मुद्दे उठाए थे। कमेटी ने कहा कि जाति-आधारित हिंसा और भेदभाव अभी भी जारी है। दलितों और आदिवासियों की रक्षा के कानूनों का सही से पालन नहीं होता। राष्ट्रीय मानवाधिकार आयोग को सेना से जुड़े मामलों की जांच की इजाजत नहीं है।

दलितों पर सामूहिक हिंसा, सामाजिक बहिष्कार और आर्थिक भेदभाव होता है। शिक्षा, रोजगार और स्वास्थ्य सेवाओं में भी उनके साथ भेदभाव किया जाता है। सबसे दुखद बात यह है कि जाति-आधारित अपराधों के दोषियों को सजा नहीं मिलती।

कमेटी ने अपनी रिपोर्ट में लिखा, "अस्पृश्यता को खत्म करने के लिए संवैधानिक प्रावधान और कानूनी व्यवस्था होने के बावजूद, दलितों के साथ व्यापक भेदभाव जारी है। दलितों को अक्सर सार्वजनिक कुओं के इस्तेमाल से रोका जाता है, कैफे या रेस्तरां में जाने से मना किया जाता है, और उनके बच्चों को स्कूलों में अलग किया जाता है।"

समिति ने स्पष्ट किया कि जाति व्यवस्था भी भेदभाव के दायरे में आती है। समिति को गंभीर चिंता है कि भारत सरकार इस पर अपनी स्थिति पर पुनर्विचार करने को तैयार नहीं है।

कश्मीरियों और अन्य समूहों के साथ उनकी जातीय या राष्ट्रीय पहचान के कारण समझौते के बुनियादी प्रावधानों के विपरीत व्यवहार किया जाता है।

मानवाधिकार संरक्षण अधिनियम की धारा 19 राष्ट्रीय मानवाधिकार आयोग को सशस्त्र बलों से जुड़े दुरुपयोग की शिकायतों की सीधी जांच से रोकती है। यह सेना के सदस्यों के लिए दंडमुक्ति का माहौल बनाता है।

अनुसूचित जाति-जनजाति आयोग और अल्पसंख्यक आयोग के कार्यों और गतिविधियों के बारे में जानकारी का अभाव है। इससे यह आकलन करना मुश्किल है कि ये आयोग कितने प्रभावी हैं।

जाति, रंग, वंश या राष्ट्रीय/जातीय मूल के आधार पर भेदभाव के कई मामले सामने आते हैं, लेकिन अदालतों में ऐसा कोई मामला नहीं आया है। यह चिंता का विषय है कि क्या लोगों को अपने अधिकारों की जानकारी है।

कुछ अल्पसंख्यकों के खिलाफ व्यापक हिंसा चरमपंथी संगठनों द्वारा की जाती है, जिन्हें अवैध घोषित नहीं किया गया है।

कुछ समुदायों को उनकी जनसंख्या के अनुपात में प्रतिनिधित्व नहीं मिलता है।

नस्लीय भेदभाव के कारण हुए नुकसान की भरपाई के लिए कोई विशेष कानून नहीं है। हालांकि सुप्रीम कोर्ट और हाई कोर्ट मुआवजा दे सकते हैं, लेकिन इसके लिए कोई विशिष्ट कानून नहीं है।

समिति ने इन चिंताओं के साथ-साथ कुछ सकारात्मक पहलुओं को भी नोट किया है, जैसे मानवाधिकार आयोग की स्थापना, मीडिया की स्वतंत्रता, और जनहित याचिका की व्यवस्था। लेकिन ये चिंताएं दर्शाती हैं कि भेदभाव को खत्म करने के लिए और अधिक ठोस कदम उठाने की आवश्यकता है।

संयुक्त राष्ट्र समिति द्वारा भारत के लिए की गई प्रमुख सिफारिशें

मौलिक अधिकारों की गारंटी

समिति ने सिफारिश की कि भारत सरकार सभी समूहों, विशेषकर अनुसूचित जाति और जनजाति के लोगों को उनके नागरिक, सांस्कृतिक, आर्थिक, राजनीतिक और सामाजिक अधिकारों का पूर्ण लाभ सुनिश्चित करने के प्रयासों को जारी रखे और मजबूत करे।

भेदभाव रोकने के विशेष उपाय

अनुसूचित जाति और जनजाति के लोगों के साथ भेदभाव रोकने के लिए विशेष कदम उठाए जाएं

भेदभाव के मामलों में गहन जांच की जाए

दोषियों को दंडित किया जाए

पीड़ितों को उचित मुआवजा दिया जाए

स्वास्थ्य सेवाओं, शिक्षा, रोजगार और सार्वजनिक स्थानों (जैसे कुएं, कैफे, रेस्तरां) तक समान पहुंच सुनिश्चित की जाए

मानवाधिकार आयोग की शक्तियां

मानवाधिकार संरक्षण अधिनियम की धारा 19 को हटाया जाए, ताकि सशस्त्र बलों द्वारा किए गए दुरुपयोग की जांच की जा सके

एक साल से पुराने नस्लीय भेदभाव के मामलों की भी जांच की जा सके

राष्ट्रीय आयोगों की जानकारी अगली रिपोर्ट में अनुसूचित जाति-जनजाति आयोग और अल्पसंख्यक आयोग के अधिकारों, कार्यों और उनके प्रभावी क्रियान्वयन की जानकारी दी जाए।

कानूनी प्रावधानों का क्रियान्वयन अगली रिपोर्ट में नस्लीय भेदभाव को रोकने वाले कानूनी प्रावधानों के क्रियान्वयन की जानकारी दी जाए, जिसमें दर्ज शिकायतों और सजा की संख्या शामिल हो।

जन-जागरूकता अभियान

मानवाधिकारों पर भारतीय जनता को शिक्षित करने का अभियान जारी रखा जाए

यह अभियान भारतीय संविधान और अंतरराष्ट्रीय मानवाधिकार साधनों के अनुरूप हो

इसका उद्देश्य ऊंची और नीची जाति की संस्थागत सोच को समाप्त करना हो

न्यायिक सहायता जाति या जनजाति के आधार पर भेदभाव सहित नस्लीय भेदभाव से हुए नुकसान की भरपाई के लिए अदालतों से न्याय पाना आसान बनाया जाए।

रिपोर्ट का प्रचार-प्रसार भारत सरकार अपनी रिपोर्ट और इन निष्कर्षों का व्यापक प्रचार-प्रसार करे, जहां तक संभव हो आधिकारिक और राज्य भाषाओं में।

कानूनी सुरक्षा होने के बावजूद, भारत में लाखों दलितों के लिए जाति-आधारित हिंसा एक कड़वी सच्चाई है। जोंधले ने सरकार से कई महत्वपूर्ण कदम उठाने की मांग की है। उनका कहना है कि भेदभाव-विरोधी कानूनों को सख्ती से लागू किया जाए। पूरे देश में जाति-आधारित भेदभाव के खिलाफ जागरूकता अभियान चलाया जाए। नीति बनाने वाली संस्थाओं में दलितों की उचित भागीदारी सुनिश्चित की जाए। दलित पीड़ितों के लिए कानूनी मदद और सहायता बढ़ाई जाए। साथ ही अंतरराष्ट्रीय मानवाधिकार संगठनों के साथ मिलकर काम किया जाए।